



2026:AHC:16365

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 41585 of 2025

Smt Sarita Devi

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Pratap Singh, Ashraf Ali
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioner has preferred the present petition with the following prayer:-

(I) TO ISSUE a writ, order or direction in the nature of writ of Mandamus directing the respondent no.2 i.e. the S.D.M.(Judicial), Tehsil Kasya District Kushinagar, to execute the order dated 06/02/2025 passed in the Case No. 03 of 2025, Computer Case No.T202505440400003 (Smt. Sarita Devi Vs. Kuldeep and others), under section 24 of U.P. revenue code 2006, within stipulated time as fixed by this Hon'ble Court.

2. Today when the matter is taken up, it is informed by learned Standing Counsel that for the relief as sought in the present petition, the proper remedy is available to the petitioner to move appropriate application as provided under para 460 of Revenue Court Manual.

3. In this view of the matter and without entering into merits of the case, the present petition is disposed of directing the petitioner to submit appropriate application as provided under para 460 of Revenue Court Manual before the authority concerned within a period of three weeks from today. In case, the petitioner does so, the authority concerned will take a decision in the matter strictly in accordance with law expeditiously unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026

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